

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:662
ANSWERED ON:08.07.2009
EMPLOYMENT ON COMPASSIONATE GROUNDS
Rajaram Shri Wakchaure Bhausahab

Will the Minister of COAL be pleased to state:

(a) the number of cases pending for grant of employment on compassionate ground or pending for disbursement of compensation to the families of deceased workers during the last three years and the current year, in Coal PSUs Company-wise;

(b) the reasons for the delay in this regard: and

(c) the time by which such cases are likely to be settled, Company -wise?

Answer

THE MINISTER OF STATE(INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a) Pending cases for grant of employment on compassionate grounds

i) Coal India Limited and its subsidiaries (Company-wise and year-wise)

Company Pending cases as on

	31.3.2009	31.3.2008	31.3.2007	31.3.2006
ECL	920	948	1053	2302
BCCL	420	521	489	817
CCL	774	839	826	956
WCL	191	181	155	213
SECL	0	0	27	184
NCL	24	13	18	22
MCL	73	76	38	77

NEC	207	174	186	209
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CMPDI	14	14	11	6
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ii) Neyveli Lignite Corporation

Year	No. of Pending Cases
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2006	13
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2007	18
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2008	16
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Upto June, 2009	6
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iii) Singareni Colliery Company Limited

Year	No. of Pending cases.
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2006	316
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2007	525
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2008	#
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2009	#
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Balance No. of cases after providing employment as per memorandum of understanding reached with recognized union during the year 2008. As per the above MoU dependant employment is provided @ 25 per month for the cases of 2006-2007,

Memorandum of understanding for the cases of 2008 and 2009 is yet to be reached and hence no. of pending cases not indicated.

Pending cases for Compensation:

i) Coal India Limited and its subsidiaries :

In case of death/permanent disablement of an employee due to mine accident, all compensation due is immediately provided.

ii) Neyveli Lignite Corporation Ltd. Nil

iii) Singareni Colliery Company Ltd. : 20.

In accordance with the settlement reached with the recognized union, valid upto 31st December 2008. Settlement for the year 2009 is yet to be received.

(b) The main reasons for delay in appointment on compassionate ground are as under:

1. Receipt of incomplete application from the dependents.
2. Variation in the name, age, relation etc.
3. Claim by more than one dependant.
4. Non- appearance of the dependant before the Committee on fixed date.
5. Cases sub-judice in various courts.

(c) Provision of employment on compassionate ground is a continuous process and no definite time frame can be fixed. All efforts are being made to dispose off eligible pending cases at the earliest except in cases of matters pending in court and family disputes.